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Government of India
Ministry of Law & Justice
Department of Legal Affairs

LAW
COMMISSION
OF INDIA

INFORMATION PUBLISHED IN PURSUANCE
OF SECTION 4(1)((b)-(i) to (xvii)) OF THE
RIGHT TO INFORMATION ACT, 2005

- i. **Particulars of its organisation, functions and duties.** In independent India the First Law Commission was established in 1955, with the then Attorney General of India, Mr. M.C. Setalvad as its Chairman.

Since then, twenty one more Law Commissions have been constituted, each with a three-year term and with certain terms of reference. The names of Chairmen who presided over these Commissions are given below:-

Second Law Commission	1958-61	Mr. Justice T. L. Venkatarama Aiyar.
Third Law Commission	1961-64	Mr. Justice J. L. Kapur
Fourth Law Commission	1964-68	Mr. Justice J. L. Kapur
Fifth Law Commission	1968-71	Mr. K. V. K. Sundaram, I. C. S.
Sixth Law Commission	1971-74	Mr. Justice Dr. P. B. Gajendragadkar
Seventh Law Commission	1974-77	Mr. Justice Dr. P. B. Gajendragadkar
Eighth Law Commission	1977-79	Mr. Justice H. R. Khanna
Ninth Law Commission	1979-80	Mr. Justice P. V. Dixit
Tenth Law Commission	1981-85	Mr. Justice K. K. Mathew
Eleventh Law Commission	1985-88	Mr. Justice D. A. Desai
Twelfth Law Commission	1988-91	Mr. Justice M. P. Thakkar
Thirteenth Law Commission	1991-94	Mr. Justice K. N. Singh
Fourteenth Law Commission	1995-97	Mr. Justice K Jayachandra Reddy
Fifteenth Law Commission	1997-2000	Mr. Justice B. P. Jeevan Reddy
Sixteenth Law Commission	2000-2001 2002-2003	Mr. Justice B. P. Jeevan Reddy Mr. Justice M. Jagannadha Rao
Seventeenth Law Commission	2003-2006	Mr. Justice M. Jagannadha Rao
Eighteenth Law Commission	2006-2009	Dr. Justice. AR. Lakshmanan
Nineteenth Law Commission	2009-2012	Mr. Justice P.V. Reddi

Twentieth Law Commission	2012-2013 2013-2015	Mr. Justice D.K. Jain Mr. Justice A.P. Shah
Twenty First Law Commission	2015-2018	Dr. Justice B.S. Chauhan
Twenty Second Law Commission	2020-2023	

(i) The Twenty Second Law Commission has been notified with effect from 21st February, 2020 for a term of 3 years.

(ii) The Powers and duties of its officers and employees

While discharging its functions in accordance with the Terms of Reference, the Commission is presently assisted by Addl. Secretary (Addition charge), One Additional Law Officer and one Assistant Law Officer. The Secretariat staff, looking after the administrative side of the Commission's operations, presently consists of one Under Secretary and three Assistant Section Officers. The stenographic assistance to the Commission and its officers is provided by officers of different levels. In addition there are Four Staff Car Drivers and Twenty One MTS.

(iii) The procedure followed in the decision making process, including channel of supervision and accountability:

The Ministry of Law & Justice makes references to the Commission from time to time on subjects relating to Law reform and judicial administration. The Supreme Court/ High Courts also make references to the Commission involving in-depth examination of any legal issue or subjects. The Commission also takes up subject suo- moto under the Terms of Reference. The projects undertaken by the Commission are initiated in the Commission's meetings which take place frequently. Priorities are discussed, topics are identified and preparatory work is assigned to each member of the Commission. Depending upon the nature and scope of the topic, different methodologies for collection of data and research are adopted keeping the scope of the proposal and reform in mind.

The Law Commission has always been anxious to ensure that the widest section of people is consulted in formulating proposals for law reforms. In this process, professional bodies and academic institutions are consulted. Seminars and workshops are organized to elicit critical opinion on proposed strategies for reform. Usually a carefully prepared questionnaire is also placed on the website.

Discussion at Commission meetings during this period helps not only in articulating the issues and focusing the research, but also evolving a consensus among Members of the Commission. What emerges out of this preparatory work in the Commission is usually a working paper outlining the problem and suggesting matters deserving reform. The paper is then sent to all members with a view to eliciting suggestions. Widest consultations with stakeholders are taken on priority.

The draft Report is written either by the Member-Secretary or one of the Members or the Chairman of the Commission. It is then subjected to close scrutiny by the full Commission in meetings. Once the Report and summary are finalized, the Commission may decide to prepare a draft amendment or a new bill which may be appended to its Report. Thereafter, the final Report is forwarded to the Government.

Since the establishment of the First Law Commission, 277 Reports on various issues have been submitted so far.

The Reports of the Law Commission are laid in Parliament from time to time. The Ministry of Law & Justice, forward the Reports to the concerned administrative Ministries. They are cited in Courts, in academic and public discussions and are acted upon by concerned Government Ministries/Departments depending on the Government's decisions.

(iv) The norms set by it for the discharge of its functions

The Law Commission of India functions within its terms of reference as enumerated in item No. (i) above. The modalities followed by it have also been enumerated in item No. (iii) above.

In so far as the administration side of the Commission's operations is concerned, it functions in accordance with the various Central Civil Services Rules and other Rules applicable to the Central Government employees. It is also guided by various manuals/circulars etc. issued by various Ministries/Departments of the Government of India.

(v) The rules, regulations, instructions, manuals and records held by it and are under its control as used by its employees for discharging its functions

In the discharge of its functions, the Law Commission of India uses for research purposes various Central and State Acts, Rules, Codes, Rules Regulations, etc. It also uses various judgments of the Supreme Court of India and of High Courts. Laws of other countries, Judgments of foreign courts and International Courts are also used. Various Reports of Commissions, Committees etc, are also considered.

In so far as the administrative side of the Commission is concerned, it uses the following Rules in the discharge of its functions:-

- Staff Car Rules
- Medical Attendance Rules
- CCS(CCA) Rules
- CCS (Conduct) Rules
- General Provident Fund Rules
- Leave Travel Concession Rules
- General Financial Rules
- Delegation of Financial Power Rules
- House Building Advance Rules
- CCS(Revised Pay) Rules
- Central Treasury Rules

In addition various Manuals/Circulars etc issued by various Ministries/Departments of the Govt. of India, are also used.

(vi) A statement of the categories of documents that are held by it and are under its control :

The Law Commission of India holds the following documents:-

- Copies of Reports released by it
- Parliament Questions related to Law Commission sent by Deptt. of Legal Affairs, Min. of Law & Justice
- Correspondence with Ministries/Other Organisations, Departments, State Governments and letters/E-mails from individuals seeking information etc.

The administrative side of the Commission maintains files relating to the following:

- ≡ Appointments
- ≡ Personal files and service book (including leave account) of its employees
- ≡ Court related litigation files
- ≡ Training
- ≡ Continuation of temporary posts
- ≡ Conferences / Seminars in India and abroad
- ≡ Staff Cars
 - ≡ Purchase and maintenance of air-conditioners, room coolers, heaters, photo copiers, vacuum cleaners, computers, printers, UPS etc
- ≡ Electricity and Water bills
- ≡ CPWD complaints
- ≡ Dry cleaning and washing
- ≡ Engagement of casual labour

- ⇒ Circulars
- ⇒ Republic Day & Independence Day Celebration
- ⇒ Library matters
- ⇒ Purchase and distribution of stationery items
- ⇒ Purchase and distribution of uniforms
- ⇒ Maintenance of Annual Confidence Reports
- ⇒ Other Miscellaneous matters

(vii) The particulars of any arrangement that exists for consultation with, or representation by the members of the public in relation to the formulation of its policy or implementation thereof :

The working papers/consultation papers outlining the problems/issues under consideration of the Law Commission of India and suggesting matters deserving reforms, are sent out for circulation among the public and interested groups like Judges of the Supreme Court, High Courts and Lower Courts, Bar Associations, State Govts' law enforcement agencies, media persons, NGOs and all stakeholders with a view to eliciting reactions and suggestions. Professional bodies and academic institutions are involved in the consultation process. Seminars/Workshops/Conference are also organized to elicit critical opinion on proposed strategies for reform based on the Working Papers/ Consultation Papers.

(viii) A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advise, and as to whether meetings of those boards, councils, committees and other bodies are open to public, or the minutes of such meetings are accessible for public:

The Chairman, Law Commission of India, convenes internal meetings of the Commission from time to time where the Member Secretary, Members and Law Officers of the Commission are present. Such meetings being internal in nature are not open to public.

(ix) A directory of officers and employee's

<u>Name</u>	<u>Designation</u>	Telephone Number	
		<u>Office</u>	<u>Residence</u>
Vacant	Chairman	24654951	
Vacant	Member	24654952	
Vacant	Member	24654953	
Vacant	Member		
Dr. Niten Chandra	Law Secretary (Additional Charge of Member Secretary, Law Commission of India)	23384205	
Dr.Rajiv Mani	Additional Secretary	24635736	
Smt. Varsha Chandra	Addl. Law Officer	24635735 24654940	
Shri Raja Kar	Under Secretary	24654939	
Shri Atul Kumar Gupta	Assistant Law Officer	24616748 24654938	
Smt. Dimple Kapoor	Principal Private Secy.	24654936	
Shri Amar Singh	Principal Private Secy.	24654953	
Smt. Suman Lata Bhatia	Principal Private Secy.	24635736	
Shri Sanjeev	Assistant Section Officer	24654936	
Shri Arun Kumar	Assistant Section Officer	24654936	
Shri Raj Tilak	Assistant Section Officer	24654936	

Vacant	Assistant Library Information Officer	23072174	
Shri Manohar Lal	Staff Car Driver	24654936	
Shri Diwakar Prasad	Staff Car Driver	24654936	
Shri Surbir Singh Bartwal	Staff Car Driver	24654936	
Shri Kamal	Staff Car Driver	24654936	
Shri Naveen Kumar	MTS	24654936	
Shri Kalyan Singh	MTS	24654936	
Shri Ranjeet Singh	MTS	24654936	
Shri Ajay Kumar	MTS	24654936	
Shri Sher Singh	MTS	24654936	
Shri Sunil Kumar	MTS	24654936	
Shri Gyan Chand	MTS	24654936	
Shri Sanjay Kumar	MTS	24654936	
Smt Lajja Devi	MTS	24654936	
Shri Atram Singh	MTS	24654936	
Shri Yogender Kumar Baitha	MTS	24654936	
Shri Ravinder Singh	MTS	24654936	
Shri Prem Joshi	MTS	24654936	
Shri Surender Singh	MTS	24654936	
Shri Satyabir Singh	MTS	24654936	
Shri Mishri Lal Baitha	MTS	24654936	
Shri Dharam Pal Negi	MTS	24654936	
Shri Ramesh Singh	MTS	24654936	
Shri Sunny	MTS	24654936	
Shri Rahul Yadav	MTS	24654936	
Shri Kalu Ram Meena	MTS	24654936	
Shri Sahil Kumar	MTS	24654936	

(x) The monthly remuneration received by each of its officers and employees, indicating the system of compensation as provided in its regulation :

The detail of scale of pay of the officers and employees of the Law Commission of India and their Basic Pay as on 01.09.2021 are given below. They also receive allowances and other perquisites/benefits as admissible to Central Govt. Employees. In case the Chairman/Member, Law Commission of India is not a serving Judge of the Supreme Court of India/High Court, he will be entitled to allowances and other terms and conditions as are admissible to an officer of the Central Government getting equal pay.

Name	Designation	Pay Level	Basic pay
Vacant	Chairman	L 18	250000*
Vacant	Member	L 17	225000*
Vacant	Member	L 17	225000*
Vacant	Member	L 17	225000*
Dr. Niten Chandra	Law Secretary (Additional Charge of Member Secretary, Law Commission of India)	L 17	225000

Dr. Rajiv Mani	Additional Secretary	L 15	182200
Smt. Varsha Chandra	Addl. Law Officer	L 13	147000
Shri Raja Kar	Under Secretary	L 11	91100
Shri Atul Kumar Gupta	Assistant Law Officer	L 11	80900
Smt. Dimple Kapoor	Principal Private Secy.	L 11	88400

Shri Amar Singh	Principal Private Secy.	L 11	85800
Smt. Suman Lata Bhatia	Principal Private Secy.	L 11	88400
Vacant	Assistant Library Information Officer	-----	-----
Shri Sanjeev	Assistant Section Officer	L 7	52000
Shri Arun Kumar	Assistant Section Officer	L 7	46200
Shri Raj Tilak	Assistant Section Officer	L7	44900
Shri Manohar Lal	Staff Car Driver	L 5	46200
Shri Diwakar Prasad	Staff Car Driver	L 4	33300
Shri Surbir Singh Bartwal	Staff Car Driver	L 5	40400
Shri Kamal	Staff Car Driver	L 2	23800
Shri Naveen Kumar	MTS	L 4	39800
Shri Kalyan Singh	MTS	L 4	39800
Shri Ranjeet Singh	MTS	L 4	39800
Shri Ajay Kumar	MTS	L 3	37200
Shri Sher Singh	MTS	L 4	38600
Shri Sunil Kumar	MTS	L 3	37200
Shri Gyan Chand	MTS	L 3	37200
Shri Sanjay Kumar	MTS	L 3	37200
Smt Lajja Devi	MTS	L 3	33000
Shri Atram Singh	MTS	L 3	33000
Shri Yogender Kumar Baitha	MTS	L 3	33000
Shri Ravinder Singh	MTS	L 2	32000
Shri Prem Joshi	MTS	L 2	32000
Shri Surender Singh	MTS	L 2	32000
Shri Satybir Singh	MTS	L 2	32000
Shri Ramesh Singh	MTS	L 2	32000
Shri Dharam Pal Negi	MTS	L 3	35000
Shri Mishri Lal Baitha	MTS	L 4	39800
Shri Sunny	MTS	L1	18000
Shri Rahul Yadav	MTS	L1	18000
Shri Kalu Ram Meena	MTS	L1	18000
Shri Sahil Kumar	MTS	L1	18000

* In case the Chairman/Member, Law Commission of India is not a serving Judge of the Supreme Court of India/High Court.

(xi) **The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursement made :**

The budget allocated to the Law Commission of India for the Financial Year 2022- 23 is Rs. 7,70,00,000/-.The entire amount is "non-plan" and is meant to incur expenses on account of salary, wages, medical treatment, domestic and foreign official travel, office expenses etc. No budgetary allocation is made under "plan", for the Commission.

(xii) The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiary of such programmes :

No subsidy programmes are executed by the Law Commission of India and no amount is allocated to it for the purpose.

(xiii) Particulars of concessions, permits or authorization granted by it :

No concessions, permits or authorization are granted by the Law Commission of India.

(xiv) Details in respect of the information available to or held by it, reduced in on electronic form

The Law Commission of India accesses information from the web-sites of its counterpart Law Reform Commissions Agencies in other countries, State Law Commissions, various Courts, Legal Research Institutions, Ministries/Departments of the Govt. of India, law reports in electronic form etc.

The Law Commission of India has its own web-site <http://lawcommissionofindia.nic.in> which enlists all the Reports of the Commission, its various Consultation/Discussion Papers released, current reports placed on table of both Houses of Parliament and some important reports.

(xv) The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use.

The citizens can obtain information from the Law Commission of India through correspondence, accessing its web-site and through e-mail. The library of the Law Commission is not meant for public use.

(xvi) The name, designations and other particulars of the

Appellate Authority

The particulars of the Appellate Authority designated by the Law Commission of India, is given below:

Name: Smt. Varsha
Chandra Designation:
Addl. Law Officer

Office Address: Law Commission of India
Room No.228
2nd Floor, B-Wing, Lok

Nayak Bhawan, Khan
Market, New Delhi -
110003.
Tel No. (Office) . 24635735, 24654940.

(xvii) **The names, designations and other particulars of the Public**

Grievance Officer

The particulars of the Public Grievance Officer designated by the Law Commission of India are given below:

Name: Smt. Varsha
Chandra Designation:
Addl. Law Officer

Office Address: Law Commission of India
Room No.228
2nd Floor, B-Wing, Lok
Nayak Bhawan, Khan
Market, New Delhi -
110003.
Tel No. (Office) . 24635735, 24654940.

(xviii) **The names, designations and other particulars of the Public Information Officers**

The particulars of the Public Information Officer designated by the Law Commission of India, are given below:

(i). Name: Shri
Atul Kumar Gupta

Designation:
Assistant Law Officer

Office Address: Law Commission of India
Room No. 231-E
2nd Floor, B-Wing, Lok
Nayak Bhawan, Khan
Market, New Delhi -
110003.
Tel No. (Office) 24616748, 24654938.

(ii) Name: Shri
Raja Kar Designation:
Under Secretary

Office Address: Law Commission of India
Room No. 231 D
2nd Floor, B-Wing, Lok
Nayak Bhawan, Khan
Market, New Delhi -
110003.
Tel No. (Office) .24654939.

(xix) **Such other information as may be prescribed :**

The Law Commission of India is engaged in research and recommends legal reforms. It is a pro-active organisation drawing upon the legal developments in India and abroad and endeavors to keep the Indian legal system always responsive to the changing socio-economic needs of a developing society.